THE MINISTER OF FINANCE AND REVENUE AND BANKING: (SHRI H. M. PATEL): (a) Presumably the question refers to the pledge taken by 100 smugglers before Shri Jaya Prakash Narayan at Bombay on 30th April, 1977 that they would not indulge in smuggling, dissuade and prevent others from continuing such activities and help the Government. Government are not aware whether any other person who went underground during emergency surrendered before Shri Jaya Prakash Narayan recently.

(b) and (c). Do not arise.

**Income Tax on Funds collected by Indian National Congress**

939. SHRI PRASANNBHAI MEHTA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government's attention has been drawn to various newspaper articles about large amounts of money collected by the Indian National Congress by way of advertisements to their souvenirs;

(b) the total amount of such income received by the Indian National Congress during the year 1976-77; and

(c) what steps are being taken to recover income-tax on this amount?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir.

(b) The Indian National Congress maintains its accounts on calendar year basis. The required information will be available after the relevant returns of income are filed.

(c) The extent of such income will be determined when the relevant income-tax assessments are taken up. The question of recovery of tax due will, therefore, arise when the assessments are completed.

**केन्द्रीय बिक्री कर**

940. **श्री जगदम्बी प्रसाद यादव : क्या वित्त तथा राजस्व और बैंकिंग मंत्री यह बताने की कृपा करेंगे कि :**

(क) क्या पंजीकृत तथा गैर-पंजीकृत दुकानदारों से क्रमश: 9 प्रतिशत और 7 प्रतिशत की दर से केन्द्रीय बिक्री कर वसूल किया जाता है और यदि हां, तो क्या इससे दुकानदार पंजीकरण के प्रति हतोत्साहित होते हैं और सरकार को इस कारण हानि होती है ; और

(ख) यदि हां, तो क्या सरकार ने परिवर्तन लाने के लिए केन्द्रीय बिक्री कर ढांचे का कोई पुनरीक्षणकिया है ?

**वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) :** (क) केन्द्रीय बिक्री-कर अधिनियम, 1956 में किसी पंजीकृत व्यापारी के पंजीकरण प्रमाणपत्र में विनिर्दिष्ट माल की अन्तर्राज्यीय बिक्री पर 4 प्रतिशत की दर से कर लगाने की व्यवस्था है। धारा 14 में उल्लिखित घोषित माल के अपंजीकृत व्यापारियों को की जाने वाली अन्तर्राज्यीय बिक्री पर, ऐसे माल पर स्थानीय बिक्री कर की दरों से दुगनी दरों पर कर लगाया जाता है। अपंजीकृत व्यापारियों को अन्तर्राज्यीय व्यापार में बचे जाने वाले घोषित माल से भिन्न माल पर 10 प्रतिशत की दर से अथवा इस माल पर लगायी जाने वाली राज्य सरकार की दर से, इन में से जो भी अधिक हो, उस दर से कर लगाया जाता है। ये दरें एक ऐसी सामान्य छूट के अधीन है कि जहां कोई माल साधारणतया किसी राज्य में बिक्री कर से मुक्त है अथवा उस पर साधारणतया 4 प्रतिशत से कम की दर से कर लगाया जाता है वहां ऐसे माल की अन्तर्राज्यीय बिक्री पर भी सामान्यतया छूट प्राप्त होगी

अथवा, अपेक्षाकृत उस निम्न दर पर कर लगेगा, जैसा भी मामला हो । ऐसा करते समय इस बात का विचार नहीं किया जायगा कि क्या ऐसी अन्तर्राज्यीय बिक्री पंजीकृत व्यापारी को की गई है अथवा अपंजीकृत व्यापारी को ।

(ख) चूंकि किसी भी हालत में अपंजीकृत व्यापारियों को की जाने वाली बिक्री पर लगने वाली कर की दर, पंजीकृत व्यापारी को की जाने वाली अन्तर्राज्यीय बिक्री पर लागू दर से कम नहीं हो सकती, इसलिये केन्द्रीय बिक्री कर के ढांचे की समीक्षा का प्रश्न नहीं उठता ।

**Hotels run by I.T.D.C.**

941. SHRI SHEO SAMPAT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the names of various hotels run by India Tourism Development Corporation in the country and their locations;

(b) whether the managers and some other staff of the hotels are provided accommodation inside the hotels and also provided free food;

(c) the amount thus spent on their boarding and lodging inside the hotel calcutta on commercial rates; and

(d) whether in view of the heavy expenditure on them, Government propose to ask them to search accommodation outside and save the exchequer from this heavy loss being incurred on this account?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) the India Tourism Development Corporation is at present running the following 15 hotels:

| S. No. | Name of Hotel | Location |
|---|---|---|
| 1 | Ashoka Hotel | New Delhi |
| 2 | Akbar Hotel | New Delhi |
| 3 | Janpath Hotel | New Delhi |
| 4 | Lodhi Hotel | New Delhi |
| 5 | Ranjit Hotel | New Delhi |
| 6 | Qutab Hotel | New Delhi |
| 7 | Hotel Ashoka | Bangalore |
| 8 | Aurangabad Hotel | Aurangabad |
| 9 | Airport Hotel | Calcutta |
| 10 | Kovalam Hotel | Kovalam |
| 11 | Lalitha Mahal Palace Hotel | Mysore |
| 12 | Hotel Pataliputra | Patna |
| 13 | Laxmi Vilas Palace Hotel | Udaipur |
| 14 | Varanasi Hotel | Varanasi |
| 15 | Khajuraho | Khajuraho |

(b) In most of the hotels, Managers, and a few cases other staff also, have been provided accommodation inside the hotel and also free duty meals so that they are available on call. For such accommodation, house rent at 10 per cent for unfurnished and 12/1-2 per cent for furnished accommodation is deducted from their salaries, except in cases where free accommodation is allowed as per the terms and conditions of appointment.

(c) Rs. 26,85,450.00 in an year.

(d) A committee has been constituted to review the scale of existing residential accommodation allotted to the General Managers/Managers/Assistant Managers of hotels/motels and travellers' lodges of the Corporation and to recommend suitable standards for such accommodation in respect of different establishments.